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Central Administrative Tribunal, Principal Bench

Original Application No.2541 of 2003

New Delhi, this the 17th day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member(A)

S.P. Singh,  
R/o H.No.350, Vill. & PO Mitraon  
Nazafgarh, Delhi-43

.... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan,  
through the Commissioner,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi
2. The Commissioner.  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi
3. The Assistant Commissioner.  
Kendriya Vidyalaya Sangathan,  
Regional Officer, HP-7, BDA Locality,  
Laxmi Nagar,  
Bhubaneswar-751006

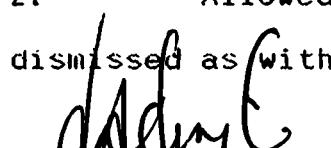
.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that without prejudice to his rights to take all legal and factual pleas available in law, if the applicant files an appeal and also a right to challenge the vires of Rule 81(d) of the Education Code, he does not press the present petition.

2. Allowed as prayed. Subject to aforesaid,  
dismissed as withdrawn.

  
( S.A. Singh )  
Member(A).

  
( V.S. Aggarwal )  
Chairman.

/dkm/